

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-721(PB)/2018

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors.

.... Applicant/petitioners

Vs.

MVL Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Varun Kathuria, Adv.

For the Respondent(s):- Mr. Yeshi Richhen, Mr. Nikhil Mathur & Mr. Mudit
Gupta, Advs.

ORDER

Ld. Counsel for the respondent states that after admission of the winding up petition, an application has been filed for re-calling the said order dated 05.07.2018 which is listed before Hon'ble Delhi High Court after notice to the non-applicant on 13.09.2018.

Ld. Counsel for the petitioner states that a copy of the order dated 05.07.2018 has been supplied to him and he will take appropriate steps after obtaining instructions from the petitioner.

List for further consideration on 26.09.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)